

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:6359
ANSWERED ON:05.05.2015
LIMIT ON RESERVATION
Tharoor Dr. Shashi

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government proposes to conduct a survey for assessing the socio-economic advancement of Scheduled Castes and Other Backward Classes that have been enjoying the benefits of reservations;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether it is true that despite the Supreme Court's ruling that reservations should not exceed 50 per cent, many State Governments continue to implement reservations in excess of 50 per cent, violating the principle of equal access guaranteed by the Constitution of India, and if so, the details thereof;
- (d) whether the Government is likely to undertake measures to ensure that reservations implemented by the State Governments do not exceed 50 per cent; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

- (a) & (b): In 2011, the Ministry of Rural Development launched a Socio Economic and Caste Census (SECC), 2011. The work of SECC is still in progress.
- (c): This is a State Subject.
- (d): At present there is no such proposal.
- (e): Does not arise.